

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

1086/2016

In the matter of:

Capri Bathald Pvt. Ltd. .

... Applicant

v.

Angel Infra Realcon Pvt. Ltd.

... Respondent

SECTION: Under Section 433(e), 434

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)

For the applicant:
For the respondent:

Mr. Sudesh Joshi, A.R.
Ms. Renu Joshi, IRP.

ORDER

Learned counsel for the IRP is present alongwith the IRP who was directed by the Hon'ble Principal Bench on 15.11.2017 to be present personally. Taking into consideration that the Hon'ble Principal Bench is seized of the matter let the matter be placed before the Hon'ble Principal Bench on 29.11.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS